

Central Administrative Tribunal Principal Bench

**CP No. 15/2020 in
OA No. 2349/2019**

New Delhi, this the 29th day of February, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**



Anis Ahmed, aged about 61 years
S/o late Mohd. Hamid
R/o House No. R.N. 60, B Block, Sector 62, Noida
Distt. Gautam Budha Nagar
Uttar Pradesh 201301 ...Petitioner

(Applicant in person)

Versus

1. Shri Amit Khare
Secretary
Department of School Education and Literacy
Ministry of HRD, Govt. of India
124-C, Shastri Bhawan, New Delhi.
2. Shri Santosh Kumar Mall
Commissioner, Kendriya Vidyalay Sangathan
18, Institutional Area, Shaheed Jeet Singh Marg
New Delhi-110016.
3. Shri Sandeep Kumar
Secretary-Education
Directorate of Education, Govt. of India
Old Secretariate, Civil Lines, Delhi-54.Respondents

(By Advocate : Sh. U.N. Singh)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

The applicant filed OA No. 2349/2019 seeking the relief as regards conversion from CPF to GPF cum pension scheme. The OA was disposed of on 09.08.2019 directing the respondents to pass a speaking order on the representation dated 13.11.2018 submitted by the applicant. This contempt case is filed alleging that the respondents did not comply with the order issued in the OA.

2. Today, learned counsel for the respondents has placed before us a copy of the memorandum dated 03.12.2019 through which, the representation of the applicant was disposed of. The request of the applicant was not acceded to.

3. In case the applicant is not satisfied with the said memorandum, he has to work out his remedies by filing a separate OA. The contempt case is closed.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/